

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO.874OF 2024**

**IN THE MATTER OF:**

SUMIT SAINI

..... APPLICANT

VERSUS

KRISHNA PENELS

.... RESPONDENT

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**Place:** New Delhi

**Date:** 22.10.2024

FILED BY:

  
**(GAURAV AGARWAL)**  
 Advocate for Respondent No.1

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**REPLY/OBJECTION ON BEHALF OF THE RESPONDENT**  
**AGAINST THE DETAILED REPORT FILED BY THE**  
**HARYANA STATE POLLUTION CONTROL BOARD**

1. That by an order of this Tribunal dated 18.04.2024, HSPCB was directed to conduct an inspection and verify the factual compliance status qua all relevant aspects and to inform the Hon'ble Tribunal with the specific queries put to the HSPCB.
2. That the Respondent is a Partnership established in the year 2020 and has been engaged in the plywood industry and is amongst those 28 industries which were named in the order.
3. That it is incorrectly stated in the report of HSPCB that Respondent is generating fly ash. As the fuel used is wood waste hence it generates only wood ash which is approx. 100 kg depending upon the type of wood waste. The wood ash generated is not used by the Respondent, hence the same is stored in gunning bags. The said bags are thereafter, taken away by locals and farmers after due verification by the Respondents. However, as the same is not a saleable product, separate/individual record is not kept of it's disposal to the locals. The wood ash generated in the process is taken away

and given to contractors who further use it for filling of<sup>2</sup> construction site only. Hence, the wood ash is disposed accordingly. A copy of certificate dated 08.07.2024 is ANNEXURE R-1.

4. That with respect to the question of nature and adequacy of plantation carried out, it is submitted that the Respondents have planted approximately about 1250 trees and about 700 plants premises but as the said unit of the Respondents was established in the year 2020, the trees and plants so planted are small in size. A copy of set of photographs from the unit dated NIL is ANNEXURE R-2.
5. That so far as the NOC from the State Ground Water Authority is concerned, the Respondents have the NOC valid up to 30.08.2024 and the renewal of the same was applied on 24.06.2024 which is much before the expiry of the earlier NOC. However, the said application is pending disposal and there is no objection/defect notified in the said application.
6. That it is further submitted that there are 8 rain water harvesting systems installed in the said unit and are in regular use during rain. The report of the HSPCB has incorrectly stated that the rain water harvesting system is under installation. A true copy of photographs of Rain water harvesting systems in the unit dated NIL is ANNEXURE R-3.
7. That it may be pertinent to mention that the Respondent is a manufacturing unit engaged in the present industry since past more than 4 years. The Respondent has always complied and followed each and every rule and law scrupulously. However,

the Respondents states that in the event any further direction, if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are directly and indirectly engaged with the Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Ujjwal Agarwal  
Partner, Krishna Panels  
Respondent

Through

  
**(GAURAV AGARWAL)**  
Advocate for Respondent No.1

GRV LEGAL  
Advocates and Legal Consultants  
O-703, Aditya Mega City,  
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KRISHNA PANELS ....RESPONDENT

**AFFIDAVIT**

I, UJJWAL AGARWAL, aged about 49 years, S/o Sri Girdhari Lal Agarwal, R/o House No. 1845, Sector 17 HUDA, VTC, Jagadhri, District Yamunanagar, Harayana 135001, do hereby state on solemn affirmation as under:

1. That the deponent is the Authorised Signatory of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 7 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 and R-2 and R-3 to the reply are true copy of the photographs.

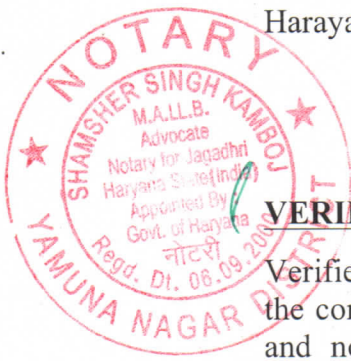
Solemnly affirmed on this 15 day of oct, 2024 at Yamunanagar, Harayana.


  
DEPONENT

**VERIFICATION**

Verified at Yamunanagar, Harayana on this 15th day of oct, 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

  
DEPONENT



.....ATTESTED  
  
SHAMSHER SINGH KAMBOJ  
15/10/24 M.A.L.L.B.  
Advocate  
NOTARY JAGADHRI

**ANNEXURE R-1****कृष्णा सीमेन्ट स्टोर**(M) 98127-59013  
(M) 90502-47413

गांव माडल टाऊन, दामला (यमुनानगर)

**KCS**हमारे यहां सीमेन्ट, सरिया, रेता, बजरी और सभी प्रकार  
का बिल्डिंग मैटेरियल मिलता है

क्रमांक.....

दिनांक 08/07/24

जो कोई भी इससे संबंधित है उसके लिए

यह प्रमाणित किया जाता है कि मैं विरेन्द्र कुमार पुत्र श्री रतन लाल निवासी V.P.O  
दामला, तहसील जगाधरी, जिला यमुनानगर का रहने वाला हूँ।

मैं कृष्णा सीमेंट स्टोर का मालिक हूँ। मैं मैसर्स कृष्णा पैनल, गांव कुंजल जाटान,  
दामला, तहसील जगाधरी, जिला यमुनानगर से लकड़ी की राख निःशुल्क, गाड़ी नंबर  
HR58B2052 में भर कर ले जा रहा हूँ।

मैं इस राख का उपयोग दामला में स्थित निर्माण स्थल की भूमि को भरने के लिए  
करूंगा।

For KRISHNA PANELS

Partner

For Krishna Cement Store  
Virendra Kumar  
Prop.

**ANNEXURE R-2**



**ANNEXURE R-3**

